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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 27.06.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala  
2. Hon'ble Member (T) Dr Ashok Kumar Mishra

| CP/CA No.               | Purpose  | Sec                          | Name of Petitioner                  | Petitioner Advocate   | Name of Respondent                   | Respondent Advocate  |
|-------------------------|--|------------------------------|-------------------------------------|---|--------------------------------------|--|
| CP(IB)No.<br>51/BB/2018 | For hearing<br>IA 185/19 &<br>IA 292/19, IA<br>299/19 for<br>punishing<br>respondent | Sec 7 of<br>I&B code<br>2016 | M/s Oriental<br>Bank of<br>Commerce | Shri V B<br>Ravi<br>Shankar,<br>Shri Alok<br>Kailash<br>Saksena,<br>IRP | M/s<br>Associate<br>Decor<br>Limited | M/s Keystone<br>Partners, B T<br>Prasanna<br>Kumar, Asha<br>SM, Pradeep<br>KR & Arun |

ADVOCATE FOR PETITIONER/s:

Sharan A. Kukreja for  
VB Ravi Shankar  
SHARAN. A. KUKREJA

Applicant Bank.



ADVOCATE FOR RESPONDENT/s:

Aditya Patel  
For Keystone Partners

Applicant in  
IA 185/19



Jayati Goyal

Adv. for RP



Nidya Kalyani  
For Petitioner  
in W.P. 26084/19  
may

Noorudin Khan  
Major Shareholder  
in Respondent



Asha. S.M.

Adv for Respondent  
for IA 299/19.




**ORDER**

Heard Shri Sharan A. Kukreja, learned Counsel for the Financial Creditor Bank, Ms.Jayati Goyal, learned Counsel for RP, Shri Aditya Patel, learned Counsel for Applicant in I.A. No.185/2019, Ms.Asha S.M., learned Counsel for Respondent for I.A. No.299/2019 and Ms.Nitya Kalyani, learned Counsel for Petitioner in W.P. No.26084/19, Shri Noorudin Khan, major shareholder in Respondent Company.

Learned Counsel for the major shareholder submits that the proceedings of this Tribunal has been stayed by Hon'ble High Court of Karnataka in W.P. No.26084/19. However, it is not clear whether the proceedings of the CP before this Tribunal is stayed as the Hon'ble High Court only stayed the proceedings of the Committee of Creditors, Corporate Insolvency Resolution Process. Therefore, the learned Counsel is directed to clarify the same on the next date of hearing.

Post the case on **23.07.2019**.

  
Member (T)

Krishna

  
Member (J)

**Verified**  
  
Court Officer